

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO. 149/2023/EZ

SRI BISWAJIT MUKHERJEE & ANR.

.....**APPLICANT(S)**

VERSUS

UNION OF INDIA

..... **RESPONDENT(S)**

**AFFIDAVIT FILED BY THE WEST BENGAL
POLLUTION CONTROL BOARD.**

INDEX

SL No	PARTICULARS	ANNEXURE	PAGE
1.	Affidavit		
2.	Copy of the order of the State Board dated 26.10.2021.	'R1'	
3.	Copy of the circular of the State Board dated 20.10.2023.	'R2'	
4.	Copy of the order of the State Board dated 01.11.2023.	'R3'	
5.	Copy of the memo of the State Board dated 06.11.2023.	'R4'	

Filed by

Dipanjana Ghosh

**DIPANJAN GHOSH
ADVOCATE
HIGH COURT AT CALCUTTA**

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 149/2023/EZ

SRI BISWAJIT MUKHERJEE & ANR.

.....APPLICANT(S)

VERSUS

UNION OF INDIA

..... RESPONDENT(S)

AFFIDAVIT FILED BY THE WEST BENGAL
POLLUTION CONTROL BOARD.

Most Respectfully Sheweth

I, Dr. Debashis Chakrabarty, son of Late Amaresh Chandra Chakrabarty, occupation- Service, residing at HB-298/5, Sector III, Salt Lake City, Kolkata - 700106, aged about 59 years, by faith-Hindu, do hereby solemnly declare and say as follows:-

01. That, I am the Senior Scientist, West Bengal Pollution Control Board (hereinafter will be referred to as the 'State Board') and I am well acquainted with the facts and circumstances of the case. I have been duly authorized by the State Board, to affirm this affidavit on its behalf and as such, I am competent to do so.

28 NOV 2023



02. That, this affidavit is being affirmed in pursuant to the solemn order passed by this Hon'ble Tribunal dated 17.10.2023.



03. That, the Hon'ble National Green Tribunal vide order dated 17.10.2023, has directed the State Respondents and the West Bengal Pollution Control Board to place before the Court, the Guidelines framed by the State Respondents in compliance with the order dated 20.01.2020 passed in Original Application No. 101 of 2016 Biswajit Mukherjee -Versus- Union of India & Ors. as well as the order of the Delhi Bench of the National Green Tribunal dated 09.11.2020 and 01.12.2020 passed in Original Application No. 249/2020.

04. That, in compliance with the order of the Hon'ble Supreme Court vide Judgment dated 23.10.2018 in WP (C) 728 of 2015 and directions passed by the Hon'ble National Green Tribunal in O.A. 249/2020 dated 09.11.2020 and 01.12.2020, the State Board issued an order on 26.10.2021 vide Memo No. 321-3L/WPB-E(VI)/2020 directing the following:

"1. There shall be a complete ban on the sale and bursting of all kinds of fire crackers, except green crackers in the State of West Bengal, till further orders in this respect.

2. In the State of West Bengal only green crackers can be sold and bursting of such crackers shall be allowed for (i) two hours during Deepawali festival from 8 p.m. to 10 p.m. (ii) two hours during

28 NOV 2023

Chatt Puja from 6 a.m. to 8 a.m. (iii) 35 minutes during Christmas & New years' eve from 11.55 p.m. to 12.30 a.m.

3. Other than the above specified festivals, prior permission of the District Magistrates/ Commissioners of Police/ Superintendents of Police shall be required for use of only green crackers for a limited period (not more than two hours) in the State of West Bengal.

4. In addition to the above, there shall be strict compliance of all terms and conditions mentioned in the order passed by the Hon'ble supreme Court of India vide Judgment dated 23.10.2018 in W.P.(C) No. 728 of 2015 and orders passed by Hon'ble NGT dated 09.11.2020 and 01.12.2020 passed in O.A. No. 249/2020. "

Copy of the order of the State Board dated 26.10.2021 is annexed herewith and marked as "R1".

05. That, on 20.10.2023 the State Board issued a circular vide memo no. 379-432L/WPB/23 in compliance of the directions passed by the Hon'ble High Court at Calcutta in WPA (P) 292 of 2021 dated 11.10.2023 to Commissioner of Police/ District Magistrates/ Superintendent of Police to implement orders of the Hon'ble High Court, Calcutta and Orders of the West Bengal Pollution Control Board on "Green Firecrackers".

Copy of the circular of the State Board dated 20.10.2023 is annexed herewith and marked as "R2".

06. Further on 01.11.2023 the State Board issued an order vide memo No. 391/1(23) - 432L/WPB/2023 stating :



28 NOV 2023

"Henceforth for establishing and operating of manufacturing units of green firecrackers 'Consent to Establish' and 'Consent to Operate' respectively from the WBPCB are not required. However, in case of any formation of cluster of such green firecrackers manufacturing units, State government will select site for setting up of such manufacturing units following the siting criteria related to fire and explosive hazardous and it will be guided by EIA Notification, 2006 issued by Ministry of Environment, Forests & Climate Change under Environment (Protection) Act, 1986. It is also ordered that henceforth manufacturing of green firecrackers and bulk storage of green firecrackers facilities will come under White Category as per industrial siting / locational policy in West Bengal. "

Copy of the order of the State Board dated 01.11.2023 is annexed herewith and marked as "R3".

07. That, on 06.11.2023 the State Board vide Memo No.395/9-432L/WPB/23 has informed all Commissioner of Police/ District Magistrates/ Superintendent of Police that the State Board at its Haldia Regional Office has established a Green firecrackers Testing Facility in collaboration with CSIR-NEERI for testing samples of green firecrackers. In case of non-compliance to green firecrackers, legal action may be initiated against the offenders.

Copy of the memo of the State Board dated 06.11.2023 is annexed herewith and marked as "R4".



28 NOV 2023

08. It is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

Subscribed by me
Dipanjankhosh
Advocate
WBPCB

Debashis Chakrabarty

DEPONENT



VERIFICATION

I, Dr. Debashis Chakrabarty, son of Late Amaresh Chandra Chakrabarty, aged about 59 years, by Religion-Hindu, by Occupation- Service, residing at HB-298/5, Sector III, Salt Lake City, Kolkata - 700106, do hereby solemnly declare and say as follows:-

1. That, I am the Senior Scientist, West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 6 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.

Dipanjankhosh

Identified and Settled by me
Advocate
WBPCB

Debashis Chakrabarty

DEPONENT

Solemnly Affirmed &
Declared Before Me
on Identification by

SARBANI MITRA
NOTARY
Regd. No. -5515/08

28 NOV 2023

Roshni Sen, IAS
Member Secretary



West Bengal Pollution Control Board
Department of Environment
Government of West Bengal

Memo No. 321 -3L/WPB-E(VI)/2020

Dated: 26/10/2021

ORDER

Sub : Directions under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 & Rules made thereunder, orders of Hon'ble Supreme Court of India vide judgement dated 23.10.2018 in W.P (C) No. 728 of 2015 and directives of Hon'ble National Green Tribunal in O.A. No. 249/2020 dated 09.11.2020 and 01.12.2020.

In compliance with the Hon'ble Supreme Court orders vide judgement dated 23.10.2018 in W.P (C) No. 728 of 2015, directions of the Hon'ble National Green Tribunal in original Application No. 249/2020 dated 09.11.2020 [Para 48(v)], dated 01.12.2020 [Para 32 (i, ii & iii)] and also considering the fact that the bursting of fire crackers releases harmful chemicals, having severe impact on the respiratory health of vulnerable groups and the fact that such pollutants aggravate health conditions of COVID-19 positive persons and persons staying in home isolation and considering the latest assessment of the Air Quality across the State of West Bengal showing that the Air Quality of the districts and Kolkata is moderate/satisfactory level till 3rd week of October, 2021.

Now, therefore, in exercise of the powers conferred under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and Rules made thereunder and keeping in view the need of public interest to curb high air pollution, West Bengal Pollution Control Board hereby directs as under -

1. There shall be a complete ban on the sale and bursting of all kinds of fire crackers, except green crackers in the State of West Bengal, till further orders in this respect.
2. In the State of West Bengal only green crackers can be sold and bursting of such crackers shall be allowed for (i) two hours during Deepawali festival from 8 p.m. to 10 p.m. (ii) two hours during Chatt Puja from 6 a.m. to 8 a.m. (iii) 35 minutes during Christmas & New years' eve from 11.55 p.m. to 12.30 a.m.
3. Other than the above specified festivals, prior permission of the District Magistrates /Commissioners of Police/ Superintendents of Police shall be required for use of only green crackers for a limited period (not more than two hours) in the State of West Bengal.
4. In addition to the above, there shall be strict compliance of all terms and conditions mentioned in the order passed by the Hon'ble Supreme Court of India vide Judgment dated 23.10.2018 in W.P. (C) No. 728 of 2015 and orders passed by Hon'ble NGT dated 09.11.2020 and 01.12.2020 passed in O.A. No. 249/2020.

The District Magistrates and Commissioners of Police/Superintendents of Police shall implement the aforesaid directions. Daily action taken report is to be submitted to West Bengal Pollution Control Board in the prescribed proforma.

Roshni Sen

Member Secretary
West Bengal Pollution Control Board

Paribesh Bhawan, Bldg. No. 10A, Block LA, Sector III, Salt Lake City, Kolkata - 700 106.
Tel: 2335-8213, Fax: 2335 2813/6730, Email: ms.wbpcb-wb@kangla.gov.in Website: www.wbpcb.gov.in





Dr. Rajesh Kumar, IPS,
Member Secretary



275

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)

R2

No. 379- 432L/WPB/23

Date: - 20/10/2023

CIRCULAR

Circular for implementation of orders of the Hon'ble High Court, Calcutta passed in connection with WPA (P)/292/2021 and Orders of the West Bengal Pollution Control Board on "Green Firecrackers"

Hon'ble High Court, Calcutta vide order dated 18/10/2023 passed in connection with WPA (P)/292/2021 directed the State to implement the orders of the Hon'ble Court dated 11/10/2022 and 18/10/2023 and orders dated 26/10/2021 and 17/10/2023 of the West Bengal Pollution Control Board on "Green Firecrackers".

Accordingly, the Commissioner of Police/ District Magistrate/ Superintendent of Police shall implement the aforementioned orders of the Hon'ble High Court, Calcutta and orders of the West Bengal Pollution Control Board.

Enclosed: -

1. The order dated 11/10/2022 of the Hon'ble High Court.
2. The order dated 18/10/2023 of the Hon'ble High Court.
3. The order dated 26/10/2021 of the WBPCB.
4. The order dated 17/10/2023 of the WBPCB.

By Order

Rajesh
20/10/2023

(Dr. Rajesh Kumar, IPS)

Member Secretary,
West Bengal Pollution Control Board



S/L 2
11.10.2022
Court. No. 28
Sourav/
Suvayan/
PA

**WPA (P) 292 of 2021
With
IA No: CAN 1 of 2022**

**Sabuj Mancha & Anr.
Vs.
The State of West Bengal & Ors.**

*Mr. R. N. Chakraborty
Mr. A. De*

...for the Petitioner.

*Mr. Tapan Kumar Mukherjee
Ms. Saheli Mukherjee*

...for the State.

*Mr. N. C. Bihani
Mrs. P.B. Bihani
Ms. K. Singh*

...for W.B.P.C.B.

*Mr. Biswaroop Bhattacharyya
Ms. Mayuri Ghosh
Ms. Madhushri Dutta
Ms. Easha Manchanda
Mr. Arnab Sengupta
Mr. Debarshi Dhar*

...for the Added Respondents.

CAN 1 of 2022 has been filed in this public interest litigation praying the applicants be added as party respondents and for permission to trade and sell in green firecrackers during the ensuing festive season, that is, Diwali, Kali Puja and Chatt Puja.

At the outset, we direct the applicants to be added as respondents to the writ petition. Cause title of the writ petition be amended accordingly in the course of the day.

Copy of the writ petition be also handed over to them.



Mr. Chakraborty, learned Counsel for the writ petitioner submits the directions given by the Apex Court in *Arjun Gopal & Ors. Vs. Union of India & Ors.*¹ have been flagrantly violated in the State of West Bengal. No mechanism has been formulated either by the State of West Bengal or by the State Pollution Control Board for ensuring sale and bursting of green crackers only. This has resulted in severe noise and air pollution in the city and other parts of the State in previous years. Hence, he prays there should be a total ban on the sale of crackers in the State.

Mr. Bhattacharyya, learned Counsel for the added respondent Byabasayee Samity submits similar issue had fallen for consideration before the Apex Court in Civil Appeal No. 6561 of 2021. After considering the rival submissions, the Apex Court had set aside the order of total ban on firecrackers passed by this Court in WPA No. 282 of 2021 and remanded the matter for consideration of issuance of appropriate directions upon the State of West Bengal to ensure importation, sale and bursting of green crackers only in the State. Pursuant thereto, a co-ordinate Bench of this Court had directed the Home Secretary and the Commissioners and the Superintendent of Police of the concerned Districts in the State to regulate importation, sale and bursting of crackers. He, therefore, opposes the prayer for total ban of firecrackers.

¹ (2019) 13 SCC 523



Mr. Bihani, learned Counsel for the Pollution Control Board submits his client has issued directions vide Memo No. 321-3L/WPB-E(VI)/2020 dated 26.10.2021 permitting sale and bursting of green crackers only in the State of West Bengal on specified dates within the time frame as stipulated in the notification.

Mr. Tapan Kumar Mukherjee, learned Additional Government Pleader submits appropriate steps have been taken for implementation of the directions issued by this Court in its order dated 03.11.2021 and compliance report in that regard has been filed.

In view of the directions in *Arjun Gopal & Ors. (Supra)* and the subsequent order of the Apex Court in *Goutam Roy and Another Vs. The State of West Bengal and Others*², parameters with regard to sale and bursting of crackers in the State of West Bengal are not in dispute. What is agitated before us is the mechanism for implementation of the directions of the Apex Court in the aforesaid decisions. While petitioner has strenuously argued the restrictions on sale and bursting of crackers in the State is merely theoretical, learned Counsel for Pollution Control Board and the State of West Bengal argues the directions had been duly implemented in the past.

In *Goutam Roy and Another (Supra)* the Apex Court while setting aside a direction on total ban of

² 2021 SCC Online SC 3238



firecrackers recorded the mechanism in place for ensuring the sale and bursting of green crackers as follows:-

“.....

regarding the question/issue of ascertainment by police and/or law enforcement agencies whether the crackers are green crackers or not, comprehensive directions and guidelines are available on the web portals of CSIR-NEERI and PESO and also the green firecrackers contains green logos of CSIR-NEERI and PESO as well as QR codes engrafted on the boxes which can be easily scanned on the NEFRI mobile app to verify the contents used in making those crackers. Moreover, this list of manufactures, those which are engaged with the manufacturing of only firecrackers along with their relevant certificates are also available for online verification, on real time basis, on the web portals of CSIR-NEERI and PESO. As such, the apprehension posed by the Hon'ble High Court at Calcutta to the effect that there is no mechanism in place at present to ascertain whether the crackers being sold or burst/lighted are only green crackers, complying with the norms as set in place by the relevant certifying body, and further it would be an impossible task for the police and/or law enforcement agencies to ascertain the veracity of the certificates of the crackers which are being used by the general public at the time of these festivals, irrespective of the classification under which they are sold, is completely vague and baseless, without any rational and reasonable basis.”



After recording the aforesaid mechanism, the Apex Court remanded the matter before this Court for considering the issue of implementation of the aforesaid mechanism.

Pursuant to the remand by the Apex Court, this Court by order dated 03.11.2021 affixed responsibility for enforcement of the orders of the Apex Court as well as the NGT on the Home Secretary and the Commissioners and the Superintendent of Police of the concerned Districts in the State.

It may be apposite to note West Bengal Pollution Control Board vide memo dated 26.10.2021 had already passed the following directions:-

1. There shall be a complete ban on the sale and bursting of all kinds of firecrackers, except green crackers in the State of West Bengal, till further orders in this respect.

2. In the State of West Bengal only green crackers can be sold and bursting of such crackers shall be allowed for (i) two hours during Deepawali festival from 8 p.m. to 10 p.m. (ii) two hours during Chatt Puja from 6 a.m. to 8 a.m. (iii) 35 minutes during Christmas and New Years' eve from 11.55 p.m. to 12.30 a.m.

3. Other than the above festivals, prior permission of the District Magistrates/ Commissioners of Police/Superintendents of Police shall be required for use of only green crackers for a limited period (not more than two hours) in the State of West Bengal.



4. *In addition to the above, there shall be strict compliance of all terms and conditions mentioned in the order passed by the Hon'ble Supreme Court of India vide Judgment dated 23.10. 2018 in W.P. (C) No. 728 of 2015 and orders passed by the Hon'ble NGT dated 09.11.2020 and 01.12.2020 passed in O.A. No. 249/2020.*

The District Magistrates and Commissioners of Police/Superintendents of Police shall implement the aforesaid directions. Daily action taken report is to be submitted to West Bengal Pollution Control Board in the prescribed proforma."

This memo, *inter alia*, came to be challenged in the present writ petition but no order of stay has been passed thereon.

Learned Counsels for Pollution Control Board and the State of West Bengal assures this Court that the directions given by the Apex Court in *Goutam Roy and Another (Supra)* as well as this Court vide order dated 03.11.2021 shall be scrupulously implemented during the ensuing festive season.

Mechanism to determine which crackers can be treated as green crackers has already been spelt out by the Apex Court in *Goutam Roy and Another (Supra)*. It shall be incumbent on the Pollution Control Board as well as the police authorities to ensure that there is no importation, sale or bursting of crackers other than the green crackers bearing



QR Code as specified in *Goutam Roy and Another (Supra)* in the State of West Bengal.

In order to ensure the effective implementation of the aforesaid directions, we direct the Pollution Control Board and the State of West Bengal to take appropriate measures including the following:-

- a) No firecrackers other than green crackers bearing QR Code would be sold in the Bazi-Bazar which is proposed to be held in Kolkata on and from 18.10.2022.
- b) State Pollution Control Board as well as the Commissioner of Police, Kolkata shall deploy appropriate number of personnel in the Bazi Bazar to ensure implementation of the aforesaid direction.
- c) The representatives of the State Pollution Control Board and the police personnel shall be at liberty to inspect the firecrackers which are sold at Bazi Bazar and the police personnel shall seize any banned firecrackers which are offered for sale in the bazar.
- d) Representatives of PESO/NEERI shall also be present at the Bazi Bazar and assist the Pollution Control Board/ police personnel to determine whether the firecrackers which are offered for sale bearing the requisite QR Code;



- e) Similar exercise shall be undertaken by Pollution Control Board and police authorities to prevent importation and sale of firecrackers other than green firecrackers bearing QR Code in any place in the State of West Bengal;
- f) All necessary steps shall be taken by the police authorities/PCB Officials to ensure only green crackers are burst during the festive season strictly in compliance with the directions of the Pollution Control Board vide Memo No. 321-3L/WPB-E(VI)/2020 dated 26.10.2021.
- g) State Pollution Control Board and the State of West Bengal shall undertake public awareness measures including issuance of advertisements in newspapers, announcements on radio/television/social media platforms etc. to spread awareness with regard to restrictions on sale and bursting of crackers during festive season and its beneficial impact on pollution and environment. It shall also make members of the public aware of the penal consequences arising from sale and bursting of banned crackers.

These directions are illustrative in nature and shall be in addition to any other direction or measure taken/that may take by the Pollution Control Board and the State of West



Bengal to ensure the sale and bursting of green crackers only in the State of West Bengal.

We hope and trust that the festival of lights does not become a cause for concern where the demon of pollution poisons our air and leads to irreparable damage to the health of the population at large.

State of West Bengal and the Pollution Control Board shall submit report with regard to the steps taken by them for strict implementation of the aforesaid directions relating to sale and bursting of green crackers alone on the adjourned date.

Let the matter appear one week after Puja Vacation before the appropriate Bench.

(Apurba Sinha Ray, J.)

(Joymalya Bagchi, J.)



18.10.2023
Item No.78
gd/ssd

WPA(P)/292/2021
IA NO: CAN/1/2022
SABUJ MANCHA AND ANR.
VS
STATE OF WEST BENGAL AND ORS.

Mr. Raghunath Chakraborty
..for the Petitioners.

Mr. S.N. Mookherjee, Id. Advocate General,
Mr. Tapan Kumar Mukherjee,
Mr. Somnath Naskar
..for the State.

Mr. N.C. Bihani,
Mr. Soumyajit Ghosh
..for WB Pollution Control Board.

1. The order and direction issued by this court on 11.10.2022 shall be scrupulously complied with and the learned Government advocate submits that the direction will be scrupulously complied with.

2. The learned advocate appearing for the Pollution Control Board has submitted that an order has been passed under Section 31(A) of Air (Prevention and Control of Pollution) Act, 1981 and Rules made thereunder on 17.10.2023 wherein it is made clear that green firecrackers shall be used with the reduced emission and should be manufactured as per the formulation of CSIR-NEERI following the directions of the Hon'ble Supreme Court of India dated 23.10.2018. Apart from that, the order also specifies the time during which the cracker can be blast etc. which is

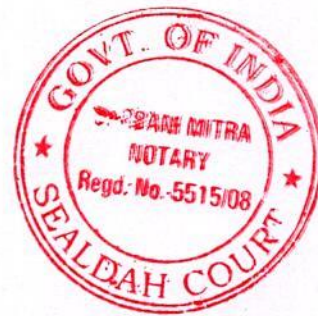


reiteration of the earlier order dated 26.10.2021. Further, with regard to the noise level also directions have been issued.

3. Thus, we wish and hope that the State will be able to implement the orders passed earlier and the directions issued by the Pollution Control Board and in this regard, a circular can be sent to the all District Magistrates so that the orders are complied with.

(T. S. SIVAGNANAM)
CHIEF JUSTICE

(HIRANMAY BHATTACHARYYA, J.)



Roshni Sen, IAS
Member Secretary



West Bengal Pollution Control Board
Department of Environment
Government of West Bengal

Memo No. 321 -3L/WPB-E(VI)/2020

Dated: 26/10/2021

ORDER

Sub: Directions under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 & Rules made thereunder, orders of Hon'ble Supreme Court of India vide judgement dated 23.10.2018 in W.P (C) No. 728 of 2015 and directives of Hon'ble National Green Tribunal in O.A. No. 249/2020 dated 09.11.2020 and 01.12.2020.

In compliance with the Hon'ble Supreme Court orders vide judgement dated 23.10.2018 in W.P (C) No. 728 of 2015, directions of the Hon'ble National Green Tribunal in original Application No. 249/2020 dated 09.11.2020 [Para 48(v)], dated 01.12.2020 [Para 32 (i, ii & iii)] and also considering the fact that the bursting of fire crackers releases harmful chemicals, having severe impact on the respiratory health of vulnerable groups and the fact that such pollutants aggravate health conditions of COVID-19 positive persons and persons staying in home isolation and considering the latest assessment of the Air Quality across the State of West Bengal showing that the Air Quality of the districts and Kolkata is moderate/satisfactory level till 3rd week of October, 2021.

Now, therefore, in exercise of the powers conferred under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and Rules made thereunder and keeping in view the need of public interest to curb high air pollution, West Bengal Pollution Control Board hereby directs as under -

1. There shall be a complete ban on the sale and bursting of all kinds of fire crackers, except green crackers in the State of West Bengal, till further orders in this respect.
2. In the State of West Bengal only green crackers can be sold and bursting of such crackers shall be allowed for (i) two hours during Deepawali festival from 8 p.m. to 10 p.m. (ii) two hours during Chatt Puja from 6 a.m. to 8 a.m. (iii) 35 minutes during Christmas & New years' eve from 11.55 p.m. to 12.30 a.m.
3. Other than the above specified festivals, prior permission of the District Magistrates /Commissioners of Police/ Superintendents of Police shall be required for use of only green crackers for a limited period (not more than two hours) in the State of West Bengal.
4. In addition to the above, there shall be strict compliance of all terms and conditions mentioned in the order passed by the Hon'ble Supreme Court of India vide Judgment dated 23.10.2018 in W.P. (C) No. 728 of 2015 and orders passed by Hon'ble NGT dated 09.11.2020 and 01.12.2020 passed in O.A. No. 249/2020.

The District Magistrates and Commissioners of Police/Superintendents of Police shall implement the aforesaid directions. Daily action taken report is to be submitted to West Bengal Pollution Control Board in the prescribed proforma.

Roshni Sen

Member Secretary
West Bengal Pollution Control Board

Paribesh Bhawan, Bldg. No. 10A, Block LA, Sector III, Salt Lake City, Kolkata - 700 106.
Tel: 2335-8213, Fax: 2335 2813/6730, Email: ms.wbpcb-wb@wb.gov.in Website: www.wbpcb.gov.in





LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)

Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar

Kolkata - 700 106, Ph.: 2335-9088/8861/7428, Fax : 2335-2813

Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

No: 377 - 432L/WPB/23

Date : 17/10/2023

ORDER

Sub : Directions under section 31(A) of Air (Prevention and Control of Pollution) Act, 1981 and Rules made thereunder.

The West Bengal Pollution Control Board vide Memo No. 321-3L/WPB-E(VI)/2020 dated 26/10/2021 issued order inter-alia directing as under :-

1. There shall be a complete ban on the sale and bursting of all kinds of firecrackers, except green firecrackers in the State of West Bengal, till further orders in this respect.
2. In the State of West Bengal only green firecrackers can be sold and bursting of such firecrackers shall be allowed for (i) two hours during Deepawali festival from 8 p.m. to 10 p.m. (ii) two hours during Chatt Puja from 6 a.m. to 8 a.m. (iii) 35 minutes during Christmas & New years' eve from 11.55. p.m. to 12.30 a.m.
3. Other than the above specified festivals, prior permission of the District Magistrates / Commissioners of Police / Superintendents of Police shall be required for use of only green firecrackers for a limited period (not more than two hours) in the State of West Bengal.



//2//

4. In addition to the above, there shall be strict compliance of all terms and conditions mentioned in the order passed by the Hon'ble Supreme Court of India vide Judgement dated 23.10.2018 in W.P. (C) No. 728 of 2015 and orders passed by Hon'ble NGT dated 09.11.2020 and 01.12.2020 passed in O. A. No. 249 /2020.

In the said order permissible decibel limit of Green firecrackers were not mentioned. For clearing confusion regarding the permissible noise limit for green firecrackers further order is necessary. Accordingly, West Bengal Pollution Control Board has decided to issue further order in continuation of the earlier order issued vide Memo No. 321-3L/WPB-E(VI)/2020 dated 26/10/2021.

Now therefore, in exercise of the power conferred under section 31(A) of Air (Prevention and Control of Pollution) Act, 1981 and Rules made thereunder and considering the judgement dated 18/07/2005 of the Hon'ble Supreme Court of India passed in Writ Petition (Civil) No. 72 of 1998 and considering the judgement dated 23/10/2018 of the Hon'ble Supreme Court of India passed in W. P. (C) No: 728 of 2015, the West Bengal Pollution Control Board hereby directs as under :-

1. The Green firecrackers with reduced emission should be manufactured as per the formulation of CSIR -NEERI following the directions of the Hon'ble Supreme Court of India vide judgement dated 23/10/2018 passed in W. P. (C) No: 728 of 2015.

//3//

2. In continuation of the above noise level limits for the sound emitting green firecrackers shall be within 125 dB and the light emitting green firecrackers shall be within 90 dB measured at a distance of 4 meters from the point of bursting as per the formulation of CSIR – NEERI.
3. All boxes and packets of the green firecrackers should mandatorily have a verifiable QR Code to ascertain the veracity of the same by the law enforcement agencies and the users.

The District Magistrates and Commissioners of Police / Superintendents of Police shall implement the aforesaid directions.


 Member Secretary
 West Bengal Pollution Control Board


No: 377 - s432L/WPB/23

Date : 17/10/2023

Copy forwarded to :

1. The Chief Secretary, Government of West Bengal.
2. The Addl. Chief Secretary, Home & Hill Affairs Dept. Govt. of West Bengal
3. The Director General of Police, West Bengal.
4. The Principal Secretary, Department of Environment, Government of West Bengal.
5. The Principal Secretary, Department of Micro, Small and Medium Enterprise and Textiles, Govt of West Bengal.
6. The Commissioner of Police,
7. The District Magistrate, District.
8. The Superintendent of Police,
9. P.S. to Hon'ble MIC, Department of Environment, Govt. of West Bengal.




 Member Secretary
 West Bengal Pollution Control Board



LiFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar
Kolkata – 700 106, Ph.: 2335-9088/8861/7428, Fax : 2335-2813
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

No: 391/1(23)- 432L/WPB/2023

Date : 01/11/2023

ORDER

Whereas the West Bengal Pollution Control Board (WBPCB) in compliance with the judgement dated 23/10/2018 passed by Hon'ble Supreme Court of India in WP(C) No. 728 of 2015 and directions of the Hon'ble National Green Tribunal in O.A. No. 249 of 2020 dated 09/11/2020 and 01/12/2020 issued an order vide Memo No. 321-3L/WPB-E(VI)/2020 dated 26/10/2021 inter-alia directed that there shall be a complete ban on the sale, bursting of all kinds of firecrackers except green firecrackers in the State of West Bengal till further orders in this respect.

In order to ensure ease of doing business and the procedure followed in other major firecrackers manufacturing States it has been decided that henceforth for establishing and operating of manufacturing units of green firecrackers 'Consent to Establish' and 'Consent to Operate' respectively from the WBPCB are not required since manufacturing process of green firecrackers has no significant potential for air pollution as well as water pollution. Accordingly it has been further decided that manufacturing units of green firecrackers and bulk storage of green firecrackers facilities will come under White Category as per industrial siting / locational policy in West Bengal.

Hence it is hereby ordered that henceforth for establishing and operating of manufacturing units of green firecrackers 'Consent to Establish' and 'Consent to Operate' respectively from the WBPCB are not required. However, in case of any formation of cluster of such green firecrackers manufacturing units, State government will select site for setting up of such manufacturing units following the siting criteria related to fire and explosive hazardous and it will be guided by EIA Notification, 2006 issued by Ministry of Environment, Forests & Climate Change under Environment (Protection) Act, 1986. It is also ordered that henceforth manufacturing of green firecrackers and bulk storage of green firecrackers facilities will come under White Category as per industrial siting / locational policy in West Bengal.



This order is issued in partial modification of order of the State Board issued vide Memo No. 1512/4A-18/2010 (Pt-I) dated 14/06/2016 as indicated above. Other provisions of the order dated 14/06/2016 will remain unchanged.

This order is issued in exercise of powers conferred under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

By order,
Sd/-
(Member Secretary)
West Bengal Pollution Control Board

No: 391/1(23)- 432L/WPB/2023

Date : 01/11/2023

Copy forwarded to :

1. The Director General & Inspector General of Police, West Bengal.
2. The Principal Secretary, Department of Environment, Government of West Bengal.
3. The Principal Secretary, Micro, Small and Medium Enterprise and Textiles, Government of West Bengal.
4. The Chairman, WBPCB.
5. The Chief Engineer, O & E, WBPCB.
6. The Chief Engineer, Planning, WBPCB.
7. The Chief Scientist, WBPCB.
8. The Senior Environmental Engineer, Waste Management Cell, WBPCB.
9. The In-charge, Kolkata / Salt Lake / Alipore / Howrah / Hooghly / Barrackpore / Haldia / Durgapur / Asansol / Malda / Siliguri Regional Office, WBPCB.
10. Technical Cell, WBPCB – for uploading in website.
11. The Public Relation Officer, WBPCB.
12. The Environment Officer (Communication), WBPCB.
13. P.S. to MIC, Department of Environment, Government of West Bengal.

Sheen
1/11/2023
Member Secretary
West Bengal Pollution Control Board





LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)

Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar

Kolkata - 700 106, Ph.: 2335-9088/8861/7428, Fax : 2335-2813

Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

No: 395/9-432L/WPB /23

Date : 06/11/2023

To :

All Commissioners of Police / All District Magistrates / All Superintendents of Police in the State of West Bengal.

Re : Order of the State Board on green firecrackers issued vide Memo No. 377-432L/WPB /23 dated 17/10/2023.

It is hereby informed that State Board at its Haldia Regional Office located at Mouza - Raghunathchak, P.S. - Bhabanipur, P.O. - Barghasipur, Dist - Purba Medinipur, PIN - 721657, established a Green firecrackers Testing Facility in collaboration with the CSIR-National Environmental Engineering Research Institute (NEERI). If any manufacturer wants to test the samples of their of green firecrackers may get it tested at the Laboratory of Haldia Regional Office after duly applying to the CSIR- NEERI instead of sending the same to Nagpur.

For ascertaining the veracity of the green firecrackers, the District Administration and Police Authority are advised to examine verifiable QR Code of CSIR- NEERI affixed on boxes and packets of firecrackers using 'CSIR- NEERI Green QR Code app'. More details in this regard are given in the FAQ enclosed herewith.

If it is found that firecrackers is not a green one, in that case you are at liberty to initiate adequate legal action against the offenders in accordance with law.

Sd/-

(Member Secretary)
West Bengal Pollution Control Board

Encl : As stated above



No: 395/9 -432L/WPB /23

Date : 06/11/2023

Copy forwarded to :

1. The Additional Chief Secretary, Home and Hill Affairs Department, Government of West Bengal.
2. The Director General and Inspector General of Police, West Bengal.
3. The Principal Secretary, Department of Environment, Govt of W.B.
4. The Chairman, WBPCB.
5. P.S. to MIC, Department of Environment, Govt of W.B.
6. CE/CS, WBPCB.
7. All Senior Officers, WBPCB.
8. In-charge of all Regional Office, WBPCB.
9. Technical Cell – for uploading in the website.

diptan
6/11/2023
(Member Secretary)
West Bengal Pollution Control Board



**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO. 149/2023/EZ

SRI BISWAJIT MUKHERJEE & ANR.

.....APPLICANT(S)

VERSUS

UNION OF INDIA

..... RESPONDENT(S)

**AFFIDAVIT FILED BY THE WEST BENGAL
POLLUTION CONTROL BOARD.**

**DIPANJAN GHOSH
ADVOCATE
HIGH COURT AT CALCUTTA**